

[श्री राजनारायण]

टाबल, 4. स्पीयर टाबल,
5. होम एपार्टमेंट्स ।

ये बोली बोलने वाले 17 जनवरी, 1979 को नीलाम होते समय बोली बोलने में भाग लिये थे। सब से अधिक बोली मनसाल इंडस्ट्रीज ने 1 करोड़ 32 लाख की बोली और दूसरी बोली श्री भोम प्रकाश सखलेचा की 1 करोड़ 31 लाख की थी।

बोली बोलने वालों की सूची 20 मार्च, 1979 को रेवेन्यू इनटेलीजेंस डिपार्टमेंट को दी गई।

डी० डी० ए० द्वारा लेफ्टिनेंट गवर्नर, दिल्ली को 10 फरवरी को एक नोट भेजा गया, जिसमें उसने उपर्युक्त सारी घटनाओं का वर्णन किया है। लेफ्टिनेंट गवर्नर ने उस पर अपना हस्ताक्षर भी बनाया। इनटेलीजेंस ब्यूरो ने भी इस लिस्ट को कलेक्ट किया है।

सरकार की ओर से बार-बार बोली बोलने वालों की सूची छिपाई जा रही है और मध्य प्रदेश के मुख्य मंत्री श्री वीरेन्द्र कुमार सखलेचा, भी तय पर पर्दा डाल रहे हैं। कल भोपाल एसेम्बली में भी यह प्रश्न उठा था।

इस बीच में सब से विचित्र बात की जानकारी मुझे विश्वस्त सूत्र से दी गई कि कल शाम रेवेन्यू इनटेलीजेंस की फाइल सीज कर ली गई, जिसमें 17 जनवरी को बोली बोलने वालों का नाम था। यह एक बहुत ही महत्वपूर्ण अखिलमन्त्रीय लोक महत्व का प्रश्न है। मैं इसे उठाने की सूचना देता हूँ।

श्री समाचार पत्रों से मुझे मालूम हुआ है कि कल मध्य प्रदेश की एसेम्बली, भोपाल, में मुख्य मंत्री, श्री सखलेचा ने यह कहा कि लोक सभा और राज्य सभा में यह बयान किया गया है कि जो सब से बड़ी बोली बोलने वाला है उसका नाम उनकी फाइल में नहीं है, जब कि

सत्य यह है कि सरकार की फाइल में उनका नाम है। (बयबयान)

MR. SPEAKER: Prof Samar Guha.
(Interruptions)**

MR. SPEAKER: Do not record.

(ix) EXECUTION OF MR. SOLOMAN MAHLANGU, LEADER OF SOUTH AFRICAN PEOPLE.

PROF. SAMAR GUHA (Contd):
Sir, I have to say that this should have been the first matter under rule 377, but unfortunately it is the last. It is about an appeal for saving the life of the leader of the South African people, Mr. Solomon Mahlangu.

The leader of the South African people, Mr. Solomon Mahlangu who valiantly fought for the human rights of his countrymen is going to be hanged to-day or tomorrow. The UN Secretary General and other countries including India have made an appeal for saving the life of the South African leader. This House, I believe, is unanimous in its view in support of the request made by the Minister of External Affairs to the UN Secretary General to use his personal influence and that of the world organization to prevent the execution of the South African leader.

I would request the Minister of External Affairs to make a statement in confirmation of the view expressed in the House.

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SAMARENDRA KUNDU):
Sir, I would like to say something on this very important matter.

The Government of India has learnt with profound shock and horror that in callous defiance of world-

vide protests, the South African authorities have executed to-day the 22-year-old South African patriot and freedom fighter, Solomon Mahlangu. When we had received the news of the impending execution, we had condemned the action in the strongest terms and our Foreign Minister sent a message on behalf of the Government and the people of India to the Secretary-General of the United Nations to use his personal influence and that of the world organization to prevent this horrible act.

While expressing our shock and condemnation, we are convinced that as the intransigence of the Pretoria regime grows, so will be determination of the South African freedom fighters to fight this intransigence, to end apartheid and to establish majority rule, be strengthened. The case of Solomon Mahlangu gives us further irrefutable evidence that the continuance of the minority regime in Pretoria is based on rule of oppression and brutal exploitation of the majority of the people in South Africa. I should like to take this opportunity, to once again express the total commitment of the Government and the people of India with the heroic freedom struggle of the people of South Africa to end the inhuman system of apartheid and achieve their long-cherished freedom.

13.24 hrs.

[Mr. DEPUTY SPEAKER in the Chair]

PROF. SAMAR GUHA: I think the House will express its indignation at this.

SHRI VASANT SAIHE: We from this side join the Government in condemning this. We are willing to stand in silence.

PROF. SAMAR GUHA: We should stand in silence for a minute.

MR. DEPUTY-SPEAKER: I think the whole House is shocked at the manner in which the South African Government has acted. The fact that they have disregarded all norms of civilised behaviour in dealing with freedom fighters is most condemnable and I think all of us join in condemning it.

13.26 hrs.

DEMANDS FOR GRANTS, 1979-80—
Contd.

(i) MINISTRY OF HOME AFFAIRS—
Contd.

MR. DEPUTY-SPEAKER: The House will now take up further discussion on the Demands for Grants under the control of the Ministry of Home Affairs. The Home Minister may continue his speech.

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): Sir, I dealt with some points day before yesterday. I will now continue to deal with some of the other points that had been raised.

Many hon. members accused the Government of being complacent over the law and order situation in the country. Some were charitable enough to accuse us of ignorance. I would refute all such allegations, whenever references are made to law and order, what is in mind is one or more of the following types of occurrences: Increasing crime or incidents of disorder; lawlessness either on the labour front or in the universities and colleges or in simple public order situation; the manner in which the public order situations are handled by the police and possibly a nostalgic regret that there is no longer the same respect or fear of authority. Some members of the House, of course, fortunately did articulate the other side of the picture and I am grateful to them. All sections of the House are fully aware of the constitutional position in this respect. Police and public order are State